

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1615/93.

Dt. of Decision : 23.6.94.

Mr. Ch. Venkateswara Rao

.. Applicant

Vs

The Accountant General (A&E),
Andhra Pradesh, Hyderabad.

.. Respondent.

Counsel for the Applicant : Mr. V. Sreeranga Rao (Not Present).
Counsel for the Respondent : ..

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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OA 1615/93.

Dt. of Order: 23-6-94.

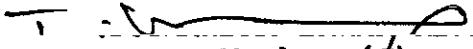
(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI,
MEMBER (A)).

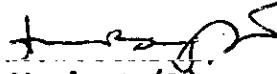
* * *

None appeared for the applicant, on several of the previous occasions, such as, on 9-6-94, 17-6-94 and 20-6-94. Accordingly the O.A. was listed for dismissal today. Even today there is none for the applicant to press this O.A. The O.A. is therefore dismissed for default.

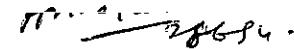
2. Heard Shri G.Parameshwar Rao, learned counsel for the Respondents.

3. No order as to costs.


Member (J)


Member (A)

Dt. 23rd June, 1994.
Dictated in Open Court.


DEPUTY REGISTRAR (J)

Copy to:-

1. The Accountant General, (A&E),
Andhra Pradesh,
Hyderabad.
2. One copy to Mr.Sreeranga Rao, V., Advocate, (Not present)
1-8-724/4/A, Opp. Sarada Educational Society,
Vegetable Market Road, Nallakunta, Hyderabad - 44.
3. One copy to Mr. Venkateswara Rao, Esq., Mysore.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

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28/6/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(C UDL)

AND

Dated: 23 - 6 - 1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in
O.A.No. 1615/93

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

